



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jan/202324/19

DATED: 30/01/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202324/19 dated 30/01/2024 of Norms Committee - II for the year 2023-24 was held on 30/01/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI RAHUL BHARDAWAJ, AD	MSME

3	SHRI ANIL KUMAR SINGH, Y.P	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
6	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00002219AM23
RA File Number	042404000147 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under: I. Import item shall be of relevant composition and thickness as contained/ utilized in the export item and its quantity may be allowed as applied for i.e. 1000 MT as 1.05 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	2 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	NEO WHEELS LIMITED (CN)
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001089AM24
RA File Number	NA
Licence No and Date	0310071004/31/01/2001
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred

Party Name	TRAFOMECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005426AM24
RA File Number	072404000258 AM12
Licence No and Date	0710083779/08/11/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Jan/202324/19				
Case Status	Case Approved				
Party Name	LAXMI ELECTRONICS MOULDS AND PRECISION ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024				
HQ File Number	HQRNORM APPLY 00007082AM24				
RA File Number	NA				
Licence No and Date	0710106187/25/07/2014				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 19.01.2023, as under:					

194 0310 07 000 Front Insert	10000	13.30	Plastic Granules 912 0003 01 RYTON R4	133	
194 0310 07 000 Central Insert Pin	10000	11.76	Plastic Granules 912 0003 01 RYTON R4	118	

The firm has claimed NIL wastage on import items which may be agreed to.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Jan/202324/19		
Case Status	Case Approved		
Party Name	LAXMI ELECTRONICS MOULDS AND PRECISION ENGINEERING PRIVATE LIMITED		
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024		
HQ File Number	HQRNORM APPLY 00007083AM24		
RA File Number	NA		
Licence No and Date	0710106186/25/07/2014		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 19.01.2023, as under:			

Front Insert (900 KGS)	90000	Plastic Granules 912 0004 17 ULTEMCRS 5011	900	
Insert Spacer (206 KGS)	120000	Plastic Granules 912 0004 17 ULTEMCRS 5011	206	
Retainer Insert (576 KGS)	120000	Plastic Granules 912 0004 17 ULTEMCRS 5011	576	

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006614AM23
RA File Number	342404000244 AM17
Licence No and Date	3410042745/09/12/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 29.01.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00004643AM23
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006616AM23
RA File Number	342404000315 AM18
Licence No and Date	3410043899/19/02/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00000352AM24
RA File Number	NA
Licence No and Date	3110067035/26/04/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	10 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005185AM23
RA File Number	039404000069 AM19
Licence No and Date	0310820713/27/04/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

I. Net weight of export items at SI No.1 to 6 may be modified as under:

S.No.	Net Weight (MT)
1	160.329
2	31.58
3	43.344
4	20.97
5	20.97
6	12.871

II. Import items at SI No.1 to 6 shall be of relevant grade and size as contained / utilized in the export items.

- III. Quantity of import item at SI No.1 may be allowed as 256.52 MT as 1.60 Kgs/Kg content in the export item at SI No.1.
- IV. Quantity of import item at SI No.2 may be allowed as 50.23 MT as 1.60 Kgs/Kg content in the export item at SI No.2.
- V. Quantity of import item at SI No.3 may be allowed as 69.35 MT as 1.60 Kgs/Kg content in the export item at SI No.3.
- VI. Quantity of import item at SI No.4 may be allowed as 33.533 MT as 1.60 Kgs/Kg content in the export item at SI No.4.
- VII. Quantity of import item at SI No.5 may be allowed as 33.533 MT as 1.60 Kgs/Kg content in the export item at SI No.5.
- VIII. Quantity of import item at SI No.6 may be allowed as 20.594 MT as 1.60 Kgs/Kg content in the export item at SI No.6.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00004263AM24
RA File Number	342404000065 AM19
Licence No and Date	3410044165/23/05/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Jan/202324/19
Case Status	Case Rejected
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007878AM24
RA File Number	039504000137 AM19
Licence No and Date	0310821453/05/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case is already approved in the meeting dated 29.11.2023. Therefore the committee decided to **reject** the case.

The case stands **Rejected**.

Case No.	13 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00000353AM24
RA File Number	NA
Licence No and Date	3110067083/16/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Jan/202324/19														
Case Status	Case Approved														
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED														
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024														
HQ File Number	HQRNORM REVIW00005277AM23														
RA File Number	039404000228 AM19														
Licence No and Date	0310821769/19/06/2018														
Norms Committee Decision:															
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:															
I. Net weight of export items at SI No.1 to 6 may be modified as under:															
<table border="1"> <thead> <tr> <th>S.No.</th><th>Net Weight (MT)</th></tr> </thead> <tbody> <tr> <td> </td><td> </td></tr> <tr> <td> </td><td> </td></tr> <tr> <td> </td><td> </td></tr> <tr> <td> </td><td> </td></tr> <tr> <td> </td><td> </td></tr> <tr> <td> </td><td> </td></tr> </tbody> </table>		S.No.	Net Weight (MT)												
S.No.	Net Weight (MT)														

1	23.966
2	46.013
3	23.278
4	59.002
5	17.313
6	119.312
7	46.558

II. Import items at SI No.1 to 7 shall be of relevant grade and size as contained / utilized in the export items.

III. Quantity of import item at SI No.1 may be allowed as 38.346 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

IV. Quantity of import item at SI No.2 may be allowed as 73.621 MT as 1.60 Kgs/Kg content in the export item at SI No.2.

V. Quantity of import item at SI No.3 may be allowed as 37.246 MT as 1.60 Kgs/Kg content in the export item at SI No.3.

VI. Quantity of import item at SI No.4 may be allowed as 94.403 MT as 1.60 Kgs/Kg content in the export item at SI No.4.

VII. Quantity of import item at SI No.5 may be allowed as 27.702 MT as 1.60 Kgs/Kg content in the export item at SI No.5.

VIII. Quantity of import item at SI No.6 may be allowed as 190.90 MT as 1.60 Kgs/Kg content in the export item at SI No.6.

IX. Quantity of import item at SI No.7 may be allowed as 74.492 MT as 1.60 Kgs/Kg content in the export item at SI No.7.

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005286AM23
RA File Number	039404000510 AM19
Licence No and Date	0310823617/07/09/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

I. Net weight of export items at SI No.1 to 4 may be modified as under:

S.No.	Net Weight (MT)
1	33.720
2	34.603
3	17.465
4	64.022

II. Import items at SI No.1 to 4 shall be of relevant grade and size as contained / utilized in the export

items.

- III. Quantity of import item at SI No.1 may be allowed as 53.952 MT as 1.60 Kgs/Kg content in the export item at SI No.1.
- IV. Quantity of import item at SI No.2 may be allowed as 55.365 MT as 1.60 Kgs/Kg content in the export item at SI No.2.
- V. Quantity of import item at SI No.3 may be allowed as 27.944 MT as 1.60 Kgs/Kg content in the export item at SI No.3.
- VI. Quantity of import item at SI No.4 may be allowed as 102.436 MT as 1.60 Kgs/Kg content in the export item at SI No.4.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005287AM23
RA File Number	039404000528 AM19
Licence No and Date	0310823797/17/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under: I. Net weight of export item at SI No.1 may be modified as 17.465 MT. II. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item. III. Quantity of import item at SI No.1 may be allowed as 27.944 MT as 1.60 Kgs/Kg content in the export item at SI No.1. RA concerned may take suitable consequential action accordingly.	

Case No.	18 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved

Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005289AM23
RA File Number	039404000615 AM19
Licence No and Date	0310824393/11/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

I. Net weight of export items at SI No.1 to 4 may be modified as under:

S.No.	Net Weight (MT)
1	55.98
2	100.943
3	17.313
4	116.394

II. Import items at SI No.1 to 4 shall be of relevant grade and size as contained / utilized in the export items.

III. Quantity of import item at SI No.1 may be allowed as 89.568 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

IV. Quantity of import item at SI No.2 may be allowed as 161.509 MT as 1.60 Kgs/Kg content in the export item at SI No.2.

V. Quantity of import item at SI No.3 may be allowed as 27.701 MT as 1.60 Kgs/Kg content in the export item at SI No.3.

VI. Quantity of import item at SI No.4 may be allowed as 186.23 MT as 1.60 Kgs/Kg content in the export item at SI No.4.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005291AM23
RA File Number	039404000789 AM19
Licence No and Date	0310825812/20/12/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

I. Net weight of export items at SI No.1 to 5 may be modified as under:

S.No.	Net Weight (MT)
1	223.951
2	57.696
3	140.892
4	84.544
5	17.056

II. Import items at SI No.1 to 5 shall be of relevant grade and size as contained / utilized in the export items.

III. Quantity of import item at SI No.1 may be allowed as 358.322 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

IV. Quantity of import item at SI No.2 may be allowed as 92.313 MT as 1.60 Kgs/Kg content in the export item at SI No.2.

V. Quantity of import item at SI No.3 may be allowed as 225.428 MT as 1.60 Kgs/Kg content in the export item at SI No.3.

VI. Quantity of import item at SI No.4 may be allowed as 135.271 MT as 1.60 Kgs/Kg content in the export item at SI No.4.

VII. Quantity of import item at SI No.5 may be allowed as 27.289 MT as 1.60 Kgs/Kg content in the

export item at SI No.5.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005295AM23
RA File Number	039404000976 AM19
Licence No and Date	0310826973/11/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under:

I. Net weight of export items at SI No.1 to 4 may be modified as under:

S.No.	Net Weight (MT)
1	111.586
2	72.095
3	290.996
4	43.639

II. Import items at SI No.1 to 4 shall be of relevant grade and size as contained / utilized in the export items.

III. Quantity of import item at SI No.1 may be allowed as 178.538 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

- IV. Quantity of import item at SI No.2 may be allowed as 115.353 MT as 1.60 Kgs/Kg content in the export item at SI No.2.
- V. Quantity of import item at SI No.3 may be allowed as 465.594 MT as 1.60 Kgs/Kg content in the export item at SI No.3.
- VI. Quantity of import item at SI No.4 may be allowed as 69.822 MT as 1.60 Kgs/Kg content in the export item at SI No.4.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006573AM23
RA File Number	NA
Licence No and Date	0310827010/13/02/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting.	
The case stands deferred.	

Case No.	22 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005297AM23
RA File Number	039404001128 AM19
Licence No and Date	0310827926/27/03/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

I. Net weight of export items at SI No.1 to 4 may be modified as under:

S.No.	Net Weight (MT)
1	55.98
2	57.696
3	58.208

II. Import items at SI No.1 to 3 shall be of relevant grade and size as contained / utilized in the export items.

III. Quantity of import item at SI No.1 may be allowed as 89.568 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

IV. Quantity of import item at SI No.2 may be allowed as 92.314 MT as 1.60 Kgs/Kg content in the export item at SI No.2.

V. Quantity of import item at SI No.3 may be allowed as 93.133 MT as 1.60 Kgs/Kg content in the export item at SI No.3.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005299AM23
RA File Number	039404000096 AM20
Licence No and Date	0310829026/14/05/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

I. Net weight of export items at SI No.1 to 4 may be modified as under:

S.No.	Net Weight (MT)
1	167.971
2	290.996
3	17.489

- I. Import items at SI No.1 to 3 shall be of relevant grade and size as contained / utilized in the export items.
- II. Quantity of import item at SI No.1 may be allowed as 268.753 MT as 1.60 Kgs/Kg content in the export item at SI No.1.
- III. Quantity of import item at SI No.2 may be allowed as 465.594 MT as 1.60 Kgs/Kg content in the export item at SI No.2.
- IV. Quantity of import item at SI No.3 may be allowed as 27.984 MT as 1.60 Kgs/Kg content in the export item at SI No.3.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005353AM23
RA File Number	039404000121 AM20
Licence No and Date	0310829099/17/05/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under:

- I. Net weight of export item at **SI No.1** may be modified as **17.224 MT**.
- II. Import items at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as **27.55 MT** as **1.60 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005327AM23
RA File Number	039404000285 AM20
Licence No and Date	0310830344/16/07/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under:

- I. Net weight and quantity in numbers for export items at SI No.1 to 6 may be modified as under:

Sl.No.	Quantity (Nos.)	Net Weight (MT)
1	2759	82.549
2	6393	145.760
3	907	17.224
4	2440	34.112
5	45376	91.659

6	37992	53.569
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- II. Import items at SI No.1 to 6 shall be of relevant grade and size as contained / utilized in the export items.
- III. Quantity of import item at SI No.1 may be allowed as 132.079 MT as 1.60 Kgs/Kg content in the export item at SI No.1.
- IV. Quantity of import item at SI No.2 may be allowed as 233.217 MT as 1.60 Kgs/Kg content in the export item at SI No.2.
- V. Quantity of import item at SI No.3 may be allowed as 27.558 MT as 1.60 Kgs/Kg content in the export item at SI No.3.
- VI. Quantity of import item at SI No.4 may be allowed as 57.578 MT as 1.60 Kgs/Kg content in the export item at SI No.4.
- VII. Quantity of import item at SI No.5 may be allowed as 146.655 MT as 1.60 Kgs/Kg content in the export item at SI No.5.
- VIII. Quantity of import item at SI No.6 may be allowed as 85.710 MT as 1.60 Kgs/Kg content in the export item at SI No.6.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

and Date	
HQ File Number	HQRNORM REVIW00005332AM23
RA File Number	039404000513 AM20
Licence No and Date	0310831977/03/10/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under:

I. Quantity and net weight of export item at **SI No.1** may be modified as **1481 Nos. and 18.453 MT** respectively.

II. Import items at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as **29.52 MT as 1.60 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005333AM23
RA File Number	039404000675 AM20
Licence No and Date	0310833218/04/12/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under:

Net weight and quantity in numbers for export items at SI No.1 to 5 may be modified as under:

Sl.No.	Quantity (Nos.)	Net Weight (MT)
1	5384	122.755
2	903	145.760

3	3603	33.896
4	5239	34.159
5	54451	109.991

Import items at SI No.1 to 5 shall be of relevant grade and size as contained / utilized in the export items.

Quantity of import item at SI No.1 may be allowed as 196.408 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

Quantity of import item at SI No.2 may be allowed as 20.198 MT as 1.60 Kgs/Kg content in the export item at SI No.2.

Quantity of import item at SI No.3 may be allowed as 54.234 MT as 1.60 Kgs/Kg content in the export item at SI No.3.

Quantity of import item at SI No.4 may be allowed as 54.654 MT as 1.60 Kgs/Kg content in the export item at SI No.4.

Quantity of import item at SI No.5 may be allowed as 175.986 MT as 1.60 Kgs/Kg content in the export item at SI No.5.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005030AM23
RA File Number	072404000202 AM20
Licence No and Date	0710115821/06/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under:	

Export Product - Add "wt. 4.9 kg. /coil"

Import - 1. 30550 kg. Including 1% wastage.

All the import items except aluminum wire rod are insulation materials and may be allowed with 5% wastage with accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/2/MEET/Jan/202324/19
Case Status	Case Rejected
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00001169AM24
RA File Number	092404000501 AM20
Licence No and Date	0910068356/09/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminders on 16.09.2023, 01.10.2023, 19.10.2023 03.11.2023, 18.11.2023, and a final reminder on 15.12.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	31 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005337AM23
RA File Number	039404000823 AM20
Licence No and Date	0310834191/15/01/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/942019-TSW dated 02.01.2024, as under:

I. Net weight and quantity in numbers for export items at SI No.1 & 2 may be modified as under:

Sl.No.	Quantity (Nos.)	Net Weight (MT)
1	8076	184.133
2	907	17.224

II. Import items at SI No.1 & 2 shall be of relevant grade and size as contained / utilized in the export items.

III. Quantity of import item at SI No.1 may be allowed as 294.612 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

IV. Quantity of import item at SI No.2 may be allowed as 27.558 MT as 1.60 Kgs/Kg content in the export item at SI No.2.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	018105000425AM20
RA File Number	072404000258 AM20
Licence No and Date	0710116093/04/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under:

Export Product - Add "wt. 4.9 kg./coil"

Import - 1. 91630 kg. including 1% wastage

Item 2 to 5 may be allowed 1.05 Sq meter/Sq meter content in export.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	34 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005345AM23
RA File Number	039404001006 AM20
Licence No and Date	0310835652/18/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2024-TSW dated 02.01.2024, as under:	
Net weights and quantity in Nos. of export items at SI No.1 to 4 may be modified as under:	

Sl.No.	Quantity (Nos.)	Net Weight (MT)
1	2297	68.726
2	3763	90.613
3	3015	68.742
4	2508	31.250

Import items at SI No.1 to 4 shall be of relevant grade and size as contained / utilized in the export items.

Quantity of import item at SI No.1 may be allowed as 109.962 MT as 1.60 Kgs/Kg content in the export item at SI No.1.

Quantity of import item at SI No.2 may be allowed as 144.981 MT as 1.60 Kgs/Kg content in the export item at SI No.2.

Quantity of import item at SI No.3 may be allowed as 109.987 MT as 1.60 Kgs/Kg content in the export item at SI No.3.

Quantity of import item at SI No.4 may be allowed as 50 MT as 1.60 Kgs/Kg content in the export item at SI No.4.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005355AM23
RA File Number	039404000096 AM21
Licence No and Date	0310836464/01/06/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	36 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00000936AM24
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under:

Export Product - Add "wt. 4.9 kg./coil"

Import - 1. 91630 kg. including 1% wastage.

Item 2 to 5 may be allowed 1.05 Sq meter/Sq meter content in export.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006570AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that an official mail was sent to the firm for

personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting.

The case stands deferred.

Case No.	38 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000086AM24
RA File Number	NA
Licence No and Date	0310836906/26/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024.As the firm did not appear for the **Personal Hearing**. Hence, the committee decided to call the firm for PH in the forthcoming meeting.

The case stands deferred.

Case No.	39 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	INDIANA GRATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00004502AM24
RA File Number	039404000281 AM21
Licence No and Date	0310837294/21/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/4/2024-TSW dated 15.01.2024, as under:

I. Import item at **Sl.No. 1** shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as **111.72 MT as 1.02 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00004858AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID).
- II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper Ingots Billets.

The case stands deferred.

Case No.	41 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

HQ File Number	018105000688AM21
RA File Number	022404000057 AM21
Licence No and Date	0210210037/13/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/131/2019-TSW dated 12.01.2024, as under:

- I. Net weight Kgs. /Km. of export items at SI No.1 to 4 under the Advance Authorization may be specified as under:

S. No.	Net Weight (Kgs. /Kms.)
1	829
2	94
3	268
4	414.30

- II. Quantity of import items at Sl. No. 1, 6, 11 & 16 (i.e. Aluminum Ingots) may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 4 respectively.
- III. Quantity of import items at Sl. No. 2, 7, 12 & 17 (i.e. Magnesium Ingots) may be allowed on net to net content basis in the export items at Sl.No. 1 to 4 respectively as claimed by the firm.
- IV. Quantity of import items at Sl.No. 3, 8, 13 & 18 (i.e. Silicon Metal) may be allowed on net to net content basis in the export items at Sl. No. 1 to 4 respectively as claimed by the firm..
- V. Quantity of import items at Sl.No. 4, 9, 14 & 19 (i.e., Tibor rod) may be allowed on net to net content basis in the export items at Sl. No. 1 to 4 respectively as claimed by the firm.
- VI. Quantity of import items at Sl.No. 5, 10 & 15 (i.e. XLPE Compound) may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No 1,2 & 3 respectively as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007311AM23
RA File Number	039504000467 AM21
Licence No and Date	0310839209/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005352AM23
RA File Number	03AA04012231 AM21
Licence No and Date	0311000112/11/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

- I. Quantity in numbers and net weight of export item at **SI No.1** may be modified as **3900 Nos. and 24.999 MT** respectively.
- II. Import item at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as **39.998 MT as 1.60 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	TECHNO SPRINGS INDIA PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006381AM23
RA File Number	05AA04018946 AM21
Licence No and Date	0511000186/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 30.01.2024, as under: Taking Cue from SION 1046, wastage of 1 % may be allowed. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00001625AM23

RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00043876AM21
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2020-TSW dated 27.12.2023, as under:	
I. Quantity of import items at Sl.No. 1, 2 & 3 may be allowed as 1.10 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	51 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00070094AM21
RA File Number	03AA04020035 AM21
Licence No and Date	0311001215/25/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 26.01.2024, as under:

Import 1 (**Copper Wire Rod**) - **24500 kg.** With **1% wastage**

2 (**BOPP FILMS (5% on FOB)**) - **765 kg.** With **2% wastage**

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00072020AM21
RA File Number	02AA04007730 AM21
Licence No and Date	0211000217/28/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 26.01.2024, as under:

- I. Export Product** - Wt. as given in reply may be incorporated
- II. Import-** Al. ingot & Cu wire rod - Net content in Export Product + **1% wastage**
- Mg ingot- Net content in Export Product + **0.6% wastage** as applied
 - SI metal in primary form - Net content in Export Product + **0.7% wastage** as applied
 - Tibor rod- Deleted as not used in Export Product
 - XLPE compound- Net content in Export Product +**2% wastage** as applied
 - PVC Resin- Net content in Export Product + **1.5% wastage** as applied
 - PVC plasticizer - Net content in Export Product + **0.5% wastage** as applied

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005031AM23
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under: Export Product - Add "wt. 4.9 kg. /coil" Import - 1. 152720 kg. Including 1% wastage All the import items except aluminum wire rod are insulation materials and may be allowed with 5% wastage with accountability in export. RA concerned may take suitable consequential action accordingly.	

Case No.	54 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred

Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005013AM23
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 23.10.2023, 07.11.2023, 22.11.2023, 30.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	57 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005816AM23
RA File Number	04AA04001718 AM22
Licence No and	0411000725/27/04/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005816AM23
RA File Number	04AA04001718 AM22
Licence No and Date	0411000725/27/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007917AM24
RA File Number	13AA04002264 AM22
Licence No and Date	1311000352/21/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007569AM24
RA File Number	522404000038 AM21
Licence No and Date	5211000970/08/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred

Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007369AM24
RA File Number	05AA04072432 AM22
Licence No and Date	0511004377/27/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/60/2023-TSW dated 17.01.2024, as under:	

- I. Import items at **Sl.No.1 & 2** shall be of relevant grade and thickness as contained/utilized in the export item at **SI No.1 & 2** respectively.
- II. Quantity of import item at **Sl.No.1** may be allowed as **73.125 MT** as **1.125 Kgs/Kg** content in the export item at **Sl.No.1** as per **SION C-833**.
- III. Quantity of import item at **Sl.No.2** may be allowed as **76.7 MT** as **1.30 Kgs/Kg** content in the export item at **Sl. No.2** as per **SION C-832**.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00000984AM24
RA File Number	07AA04025937 AM22
Licence No and Date	0711001837/03/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under:

Export Product - Add "wt. 4.9 kg./coil"

Import - 1. 61090 kg. including 1% wastage

Item 2 to 5 may be allowed 1.05 Sq meter/Sq meter content in export.

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

HQ File Number	HQRNORM REVIW00007641AM24
RA File Number	56AA04004034 AM22
Licence No and Date	5611000484/03/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/352/2019-TSW dated 19.01.2024, as under:

I. Net weight of export items at **SI No.1 to 8** may be specified as under:

S.No.	Net Weight (MT)
1	5415
2	2755
3	2180
4	6727
5	2452
6	737
7	381
8	6979

II. Quantity of import items at Sl.No.1, 3, 5, 7, 9, 11, 13 & 15 (i.e. Continuous Cast Copper Wire Rod) may be allowed as **1.01Kgs/Kg** content in the respective export items.

III. Quantity of import items at Sl. No. 2, 4, 6, 8, 10, 12, 14 & 16 (i.e. PVC Resin) may be allowed as **1.05 Kgs/Kg** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005011AM23
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	69 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007571AM24
RA File Number	52AA04016001 AM22
Licence No and Date	5211001372/27/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005012AM23

RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under: Export Product - Add "wt. 4.9 kg. /coil" Import - 1. 61090 kg. Including 1% wastage All the import items except aluminum wire rod are insulation materials and may be allowed with 5% wastage with accountability in export. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	72 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22
Licence No and Date	0311009180/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	73 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	74 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00281957AM22

RA File Number	07AX04000048 AM22
Licence No and Date	0711002609/10/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/7/2021-TSW dated 27.12.2023, as under: I. Import items at Sl.No.1 to 6 may be of relevant grade and diameter as contained/utilized in the export item. II. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 2376 Kgs. as 1.02 Kgs./Kg. content in the export item at SI No. 1. III. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 2052 Kgs. as 1.02 Kgs./Kg. content in the export item at SI No. 2. IV. Quantity of import item at Sl.No.3 may be allowed as applied for i.e. 804 Kgs. as 1.02 Kgs./Kg. content in the export item at SI No. 3. V. Quantity of import item at Sl. No.4 may be allowed as applied for i.e. 684 Kgs. as 1.02 Kgs./Kg. content in the export item at SI No. 4. VI. Quantity of import item at Sl.No.5 may be allowed as applied for i.e. 264 Kgs. as 1.02 Kgs./Kg. content in the export item at SI No. 5. VII. Quantity of import item at Sl.No.6 may be allowed as applied for i.e. 246 Kgs. as 1.02 Kgs./Kg. content in the export item at SI No. 6. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00283958AM22
RA File Number	07AX04000052 AM22
Licence No and Date	0711002625/13/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 15.01.2024, as under:	

- I. Import items at **Sl.No.1 to 6** may be of relevant grade and diameter as contained/utilized in the export item.
- II. Quantity of import item at **Sl.No.1** may be allowed as applied for i.e. **2376 Kgs. as 1.02 Kgs. /Kg.** content in the export item at SI No. 1.
- III. Quantity of import item at **Sl. No.2** may be allowed as applied for i.e. **2052 Kgs. as 1.02 Kgs. /Kg.** content in the export item at SI No. 2.
- IV. Quantity of import item at **Sl.No.3** may be allowed as applied for i.e. **804 Kgs. as 1.02 Kgs. /Kg.** content in the export item at SI No. 3.
- V. Quantity of import item at **Sl. No.4** may be allowed as applied for i.e. **684 Kgs. as 1.02 Kgs. /Kg.** content in the export item at SI No. 4.
- VI. Quantity of import item at **Sl.No.5** may be allowed as applied for i.e. **264 Kgs. as 1.02 Kgs. /Kg.** content in the export item at SI No. 5.
- VII. Quantity of import item at **Sl.No.6** may be allowed as applied for i.e. **246 Kgs. as 1.02 Kgs. /Kg.** content in the export item at SI No. 6.

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00000868AM24
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00321288AM22
RA File Number	07AX04000202 AM22

Licence No and Date	0711002885/17/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2020-TSW dated 18.01.2024, as under: I. Quantity of import items at Sl. No. 1, 2 & 3 may be allowed as 1.10 Kgs. /Kg. content in export items at Sl.No. 1, 2 & 3 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00323866AM22
RA File Number	05AX04000645 AM22
Licence No and Date	0511008057/19/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00346179AM22
RA File Number	05AX04000817 AM22
Licence No and Date	0511008655/07/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. Detail technical note on manufacturing process including the relevant flow sheet.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at with wastages claimed (recoverable and non recoverable) at each stage of manufacturing with complete justification.

The case stands deferred.

Case No.	80 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22
Licence No and Date	0311011581/18/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	83 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007574AM24
RA File Number	08AX04000549 AM22
Licence No and Date	0811004237/02/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006625AM23
RA File Number	34AX04000307 AM22
Licence No and Date	3411001917/07/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/70/2023-TSW dated 27.12.2023, as under: I. Import item at SI No.1 shall be of relevant thickness as contained in the export item and its quantity may be allowed as 40950 Kg, as 1.05 Kgs./Kg. content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00002221AM24
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00400058AM22
RA File Number	05AX04001309 AM22
Licence No and Date	0511011341/24/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/32/2023-TSW dated 27.12.2023, as under:	
I. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as applied for i.e. 165 MT as 1.47 Kgs/Kg content in the export item.	
RA concerned may take suitable consequential action accordingly.	

Case No.	89 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006627AM23
RA File Number	34AX04000066 AM23
Licence No and Date	3411002155/22/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Specific description of export item(s) and their quantity in Nos. also in addition to their weights, export product wise.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	90 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	91 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001011AM23
RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specifications of solar cells to be imported including size. II. Application 4E required. III. Calculations of requirement of each RM with justification. The case stands deferred.	

Case No.	94 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001283AM23
RA File Number	02AX04000125 AM23
Licence No and Date	0211002504/08/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.01.2024, as under: The following Quantity of items of import may be allowed against export:	

SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	Copper Equipment s for submerged Arc Furnace : Contact Shoes (CNC Machined)	6720.00 KGS	Electrolytic Copper Cake QTY: 7056.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipment s for submerged Arc Furnace : Bustubes 56 x 32 mm and 75 x 57 mm	11179.00 KGS	Electrolytic Copper Cake QTY: 11737.95 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace : Cable Shoe	2995.20 KGS	Electrolytic Copper Cake QTY: 3144.96 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace : Conductor - 1150 sq. mm.	4335.00 KGS	Electrolytic Copper Cake. QTY: 4551.75 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Equalizer Plates	626.40 KGS	Electrolytic Copper Cake. QTY: 657.72 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper Equipments for submerged Arc Furnace : Equalizer Lock Plates	452.40 KGS	Electrolytic Copper Cake. QTY: 475.02 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper Equipments for submerged Arc Furnace : Copper Flexibles	836.00 KGS	Electrolytic Copper Cake. QTY: 877.80 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

8	Copper Equipments for submerged Arc Furnace : Copper Busbars	665.00 KGS	Electrolytic Copper Cake. QTY: 698.25 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
9	Copper Equipments for submerged Arc Furnace : Pressure Ring Segment	1884.00 KGS	Electrolytic Copper Cake. QTY: 1978.20 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
10	Copper Equipments for submerged Arc Furnace : Copper Pipe-60 x 30 mm	684.00 KGS	Electrolytic Copper Cake. QTY: 718.20 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
11	Copper Equipments for submerged Arc Furnace : Copper Plate-300 x 12 mm and 300 x 20 mm	520.00 KGS	Electrolytic Copper Cake. QTY: 546.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
12	Copper Equipments for submerged Arc Furnace : Copper Contact Clamp-6.0 and 9.0 MVA	2551.00 KGS	Electrolytic Copper Cake. QTY: 2678.55 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
13	Copper Equipments for submerged Arc Furnace : Flexible Water Cooled Conductor P20/23	1100.00 KGS	Electrolytic Copper Cake. QTY: 1155.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
14	Copper Equipments for Chemical Plant : DC Busbar and DC Busbar Accessories	150000.00 KGS	Electrolytic Copper Cake. QTY: 15750.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001410AM23
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2020-TSW dated 18.01.2024, as under: I. Quantity of import items at Sl. No. 1, 2 & 3 may be allowed as 1.10 Kgs. /Kg. content in export items at Sl.No. 1, 2 & 3 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Jan/202324/19
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Case Status	Case Approved
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00005752AM24
RA File Number	02AX04000133 AM23
Licence No and Date	0211002603/22/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 26.01.2024, as under: Import 6 to 8 - 50995 sets on net to net basis as per GN4. Note: Each set will have 3 parts. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001852AM23
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001898AM23

RA File Number	05AX04000958 AM23
Licence No and Date	0511013637/07/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00006546AM24
RA File Number	04AX04000344 AM23
Licence No and Date	0411003689/21/07/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	101 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002238AM23
RA File Number	07AX04000526 AM23
Licence No and Date	0711004760/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002306AM23
RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	105 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved

Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003149AM23
RA File Number	02AX04000322 AM23
Licence No and Date	0211003038/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/131/2019-TSW dated 12.01.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003202AM23
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2020-TSW dated 18.01.2024, as under: I. Quantity of import items at Sl.No. 1, 2 & 3 may be allowed as 1.10 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	111 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007851AM24
RA File Number	08AX04001039 AM23
Licence No and Date	0811006151/30/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007570AM24
RA File Number	52AX04001675 AM23
Licence No and Date	5211003516/31/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004732AM23
RA File Number	07AX04001301 AM23
Licence No and Date	0711005834/01/12/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under:

Export Product 1 & 2- Add "wt. 8.5 kg. /coil"

Import - 1. 7963 kg. As applied

11. 1327 kg. As applied

Item 2 to 10 may be allowed 1.05 Sq meter/Sq meter content in export.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	LAL BABA SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Difference between the export and import items.
- II. Manufacturing process with wastage claimed at each stage of manufacturing with justification.

The case stands deferred.

Case No.	116 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004779AM23
RA File Number	34AX04000727 AM23
Licence No and Date	3411003074/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004781AM23
RA File Number	34AX04000725 AM23
Licence No and Date	3411003076/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004884AM23
RA File Number	07AX04001306 AM23
Licence No and Date	0711005893/08/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004894AM23
RA File Number	07AX04001305 AM23
Licence No and Date	0711005899/08/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and a reminder has been sent on 14.11.2023, 29.11.2023, 02.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	121 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005062AM23
RA File Number	34AX04000845 AM23
Licence No and Date	3411003124/19/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005068AM23
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005357AM23
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under: Quantity of export item at SI No.1 may also be specified as 2619 Nos. In addition to its weight. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 125.37 MT as 1.60 Kgs/Kg content in the export item at SI No.1. RA concerned may take suitable consequential action accordingly.	

Case No.	125 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005382AM23
RA File Number	03AX04004840 AM23
Licence No and Date	0311020328/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005443AM23
RA File Number	05AX04002891 AM23
Licence No and Date	0511016636/30/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005514AM23
RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007905AM24
RA File Number	08AX04001479 AM23
Licence No and Date	0811006943/06/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/65/2023-TSW dated 08.12.2023, as under:

- I. Quantity of import item seamless stainless steel pipes (**Hot Finished**) at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005622AM23
RA File Number	07AX04001494 AM23
Licence No and Date	0711006149/09/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under: Export Product 1 & 2- Add "wt. 8.5 kg./coil" Import - 1. 11490 kg. Including 1% wastage 11. 2880 kg. Including 1% wastage I. For import item at Sl.No. 2 to 5, 7 to 10, 12 to 15, 17-20 import may be allowed 1.05 sq meter/sq. Meter content in export. II. Item no 6 and 16 may be allowed on Nett to Nett basis. RA concerned may take suitable consequential action accordingly.	

Case No.	130 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005676AM23
RA File Number	52AX04001725 AM23
Licence No and Date	5211003948/11/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Jan/202324/19
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Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005677AM23
RA File Number	52AX04001726 AM23
Licence No and Date	5211003949/11/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005691AM23
RA File Number	05AX04002894 AM23
Licence No and Date	0511016833/12/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.12.2023 and a reminder has been sent on 30.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	133 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005793AM23
RA File Number	07AX04001563 AM23

Licence No and Date	0711006210/18/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 26.01.2024, as under: Export Product - Add "wt. 4.9 kg. /coil" Import - 1. 51930 kg. Including 1% wastage Item 2 to 5 may be allowed 1.05 Sq meter/Sq meter content in export. RA concerned may take suitable consequential action accordingly.	

Case No.	134 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005831AM23
RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SAHAJ SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005832AM23
RA File Number	08AX04001715 AM23
Licence No and Date	0811007058/19/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	136 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005869AM23
RA File Number	07AX04001564 AM23
Licence No and Date	0711006249/23/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005907AM23
RA File Number	08AX04001763 AM23
Licence No and Date	0811007095/24/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23

Licence No and Date	0811007106/25/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024.As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	141 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005973AM23
RA File Number	02AX04000606 AM23
Licence No and Date	0211003746/30/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	142 / NC/2/MEET/Jan/202324/19
Case Status	Case Withdrawn
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005973AM23
RA File Number	02AX04000606 AM23
Licence No and Date	0211003746/30/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case already ratified at SI.No.141. Therefore, the committee decided to withdraw the case. The case stands Withdrawn.	

Case No.	143 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred

Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	144 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006213AM23
RA File Number	13AX04000294 AM23
Licence No and Date	1311001747/09/02/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	146 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	147 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006479AM23

RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006565AM23
RA File Number	34AX04001049 AM23
Licence No and Date	3411003429/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006592AM23
RA File Number	05AX04003268 AM23
Licence No and Date	0511017495/24/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of different sizes of Couplings covered in A.A. along with their blank weights and weights of raw material i.e. seamless pipes - couplings stock required for the size of coupling. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

III. Weight of each Export Product.

IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	150 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007999AM24
RA File Number	34AX04001082 AM23
Licence No and Date	3411003436/24/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00008001AM24
RA File Number	34AX04001083 AM23
Licence No and Date	3411003431/24/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006939AM23
RA File Number	07AX04001873 AM23
Licence No and Date	0711006718/13/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 15.07.2023, as under: I. LAMINATIONS: As applied for by the party with Nil Wastage. II. SS COIL FORMER: Net-to-Net basis with accountability clause III. SHROUD: Net-to-Net basis with accountability clause Note: The written recommendation for calculation sheet as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	153 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007013AM23
RA File Number	08AX04001976 AM23
Licence No and Date	0811007583/16/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 30.01.2024, as under:	

Import- 1- P type 7Wp to 8Wp solar cells- Net to net as per GN4.

2- Solar glass **2.55 sq. Mtr. /each -92505** nos. including **1% wastage**

3- POE Sheet - Net content in Export Product **+1% wastage**

4- **91589** sets **as per GN4** each consisting 3 pieces

5 to 9 - As applied. Value restricted up to **2% of FOB value**

Note:

- I. Each module/panel will consist of **72 nos.** imported cells.
- II. Specification of cells to be imported will be same as used in Export Product.
- III. Import item 5 will be "**sealant**".

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007073AM23
RA File Number	03AX04006077 AM23
Licence No and Date	0311022268/20/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/65/2023-TSW dated 08.12.2023, as under:

- I. Quantity of export items at **Sl. No 1 to 5** may also be specified as **11230 Nos., 6509 Nos., 13811 Nos. 37021 Nos. & 1451 Nos.**, respectively in addition to their weights.
- II. Import items at **SI No.1 to 5** shall be of relevant grade and size as contained/utilized in the export items.
- III. Quantity of import item at **Sl. No 1** may be allowed as applied for i.e. **105 MT as 1.587 Kgs/Kg**

content in the export item at **SI No.1.**

IV. Quantity of import item at **SI No. 2** may be allowed as **27.598 MT as 1.60 Kgs/Kg** content in the export item at **SI No.2.**

V. Quantity of import item at **SI No.3** may be allowed as **44.637 MT as 1.60 Kgs/Kg** content in the export item at **SI. No 3.**

VI. Quantity of import item at **SI No.4** may be allowed as **83.519 MT as 1.60 Kgs/Kg** content in the export item at **SI. No.4.**

VII. Quantity of import item at **SI No.5** may be allowed as **52.932 MT as 1.60 Kgs/Kg** content in the export item at **SI No.5.**

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007974AM24
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision:	
Case deferred for the comments of T.E.	

Case No.	156 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007137AM23
RA File Number	56AX04000430 AM23
Licence No and Date	5611001658/22/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/352/2019-TSW dated 27.12.2023, as under:	

I. Net weight and quantity in numbers for export items at **SI No.1 to 6** may be specified as under:

Sl.No.	Net Weight (Kg/Km)
1	6378
2	7324
3	8051
4	8754
5	12925
6	4299

- II. Quantity of import items at **SI.No.1, 8, 15, 22, 29 & 36** (i.e. Continuous Cast Copper Wire Rod) may be allowed as **1.01Kgs/Kg** content in the respective export items.
- III. Quantity of import items at **Sl.No.2, 9, 16, 23, 30 & 37** (i.e. Semi Conducting Cross Linkable Compound) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- IV. Quantity of import items at **Sl. No.3, 10, 17, 24, 31 & 38** (i.e. Cross Linkable Low Density Polyethylene Compound) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- V. Quantity of import items at **Sl.No.4, 11, 18, 25, 32 & 39** i.e. HDPE Compound may be allowed as **1.05Kgs/Kg** content in the respective export items.
- VI. Quantity of import item at **Sl. No. 5, 12, 19, 26, 33 & 40** (i.e. Nylon) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- VII. Quantity of import items at **Sl. No. 6, 13, 20, 27, 34 & 41** (i.e. Copper Tape) may be allowed as **1.01 Kgs/Kg** content in the respective export items.
- VIII. Quantity of import items at **Sl. No. 7, 14, 21, 28, 35 & 42** (i.e. PVC Resin) may be allowed as **1.05 Kgs/Kg** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	157 / NC/2/MEET/Jan/202324/19
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Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007153AM23
RA File Number	08AX04002142 AM23
Licence No and Date	0811007664/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007214AM23
RA File Number	03AX04006221 AM23
Licence No and Date	0311022451/25/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/6/2023-TSW dated 29.01.2023, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007249AM23

RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007295AM23
RA File Number	34AX04001115 AM23
Licence No and Date	3411003546/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007347AM23
RA File Number	07AX04001549 AM23
Licence No and Date	0711007266/31/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 12.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	163 / NC/2/MEET/Jan/202324/19
Case Status	Case Withdrawn
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007347AM23
RA File Number	07AX04001549 AM23
Licence No and Date	0711007266/31/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case already ratified at SI.No.162. The case stands Withdrawn.	

Case No.	164 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00007352AM23
RA File Number	02AX04000726 AM23
Licence No and Date	0211004160/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000294AM24
RA File Number	08AX04000050 AM24
Licence No and Date	0811007917/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Jan/202324/19
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Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000400AM24
RA File Number	02AX04000048 AM24
Licence No and Date	0211004287/25/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace : Bus Tube (58 x 35 x 6000mm to 8000mm) - 1492 mtrs	22466.00 KGS	Electrolytic Copper Cakes	23589.30 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Bus Tube (70 x 60 5000 mm) - 13 mtrs	118.00 KGS	Electrolytic Copper Cakes	123.90 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace : Transformer flexible - 152 Nos	4600.00 KGS	Electrolytic Copper Cakes	4830.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace: Electrode Flexible Conductor - 511 sq.mm.	5844.00 KGS	Electrolytic Copper Cakes	6136.20 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Copper Cable Lug - 300 Nos	5416.00 KGS	Electrolytic Copper Cakes	5686.80 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

6	Copper Equipments for submerged Arc Furnace : Equalizer Plated - 24 Nos	1500.00 KGS	Electrolytic Copper Cakes	1575.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper Equipments for submerged Arc Furnace : Clamping Plates - 300 Nos	1072.00 KGS	Electrolytic Copper Cakes	1125.60 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	Copper Equipments for submerged Arc Furnace : Contact Shoes -40 Nos	11400.00	Electrolytic Copper Cakes	11970.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000708AM24
RA File Number	07AX04000125 AM24
Licence No and Date	0711007494/09/05/2023
Norms Committee Decision:	
Case referred for the comments of Tec-1 .	

Case No.	169 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred

Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000709AM24
RA File Number	07AX04000127 AM24
Licence No and Date	0711007517/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000878AM24
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000883AM24
RA File Number	07AX04000165 AM24
Licence No and Date	0711007577/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000898AM24
RA File Number	02AX04000093 AM24
Licence No and Date	0211004408/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and a reminder has been sent on 14.11.2023, 29.11.2023, 19.12.2023, 03.01.2024, for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	174 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MKA ENGINEERS AND EXPORTERS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000935AM24
RA File Number	03AX04000670 AM24
Licence No and Date	0311023661/18/05/2023
Norms Committee Decision:	
Case referred for the comments of MHI .	

Case No.	175 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000948AM24
RA File Number	33AX04000013 AM24
Licence No and Date	3311001217/18/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/27/2023-TSW dated 22.12.2023, as under: I. Import items at Sl.No. 1 & 2 shall be of relevant thickness as contained in the export item. II. Quantity of import item at Sl.No. 1 (MG Bleached Kraft Paper) may be allowed as 59.16 MT as 1.02 Kgs. /Kg. content in the export item. III. Quantity of import item at Sl. No. 2 (Aluminum Foil) may be allowed as 40.8 MT as 1.02 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	176 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.12.2023 and for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	177 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001478AM24
RA File Number	56AX04000177 AM24
Licence No and Date	5611001953/12/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/352/2019-TSW dated 27.12.2023, as under: I. Net weight of export items at Sl. No 1 & 2 may be specified as 21850 Kgs. & 52977 Kgs. respectively. II. Quantity of import items at Sl. No.1 & 3 (i.e. Continuous Cast Copper Wire Rod) may be allowed as 1.01 Kgs/Kg content in the export items at Sl.No. 1 & 2 respectively. III. Quantity of import items at Sl.No.2 & 4 (i.e. Semi Conducting Cross Linkable Compound) may be allowed as 1.05 Kgs/Kg content in the export items at Sl. No. 1 & 2 respectively. IV. Quantity of import item at Sl.No.5 (i.e. Cross Linkable Low Density Polyethylene Compound) may be allowed as 1.05 Kgs/Kg content in the export item at SI No. 2. RA concerned may take suitable consequential action accordingly.	

Case No.	180 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001533AM24
RA File Number	05AX04000731 AM24
Licence No and Date	0511019314/13/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/33/2021-TSW dated 18.01.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	181 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002171AM24
RA File Number	02AX04000179 AM24
Licence No and Date	0211004634/23/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace :Electrolyte Copper Busbar500 x 10 x 1500 mm - 17 Nos	1120.00 KGS	Electrolytic Copper Cakes	1176.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged	20000.00 KGS	Electrolytic Copper Cakes	21000.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF

		Arc Furnace :Electrolyte Copper Busbar - 250 x 10 x 6000 mm - 150 Nos				THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.						

Case No.	182 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002559AM24
RA File Number	07AX04000444 AM24
Licence No and Date	0711008396/26/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004334AM24
RA File Number	13AX04000111 AM24
Licence No and Date	1311002063/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004336AM24
RA File Number	02AX04000208 AM24
Licence No and Date	0211004737/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004346AM24
RA File Number	52AX04000099 AM24
Licence No and Date	5211005136/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004350AM24
RA File Number	02AX04000211 AM24
Licence No and Date	0211004742/11/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	187 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	VALEO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004545AM24
RA File Number	04AX04000327 AM24
Licence No and Date	0411005756/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 21.11.2023, as under: I. 04 Items resin and hardener at Sr. No. 11, 12, 23 and 24 of the application as consumables may be allowed up to 2% of FOB value of export product or as applied for, whichever is lower. II. Remaining items in the application as components may be allowed under GN-4 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005438AM24
RA File Number	03AX04002549 AM24
Licence No and Date	0311026874/05/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 02.01.2024, as under:	

- I. Import item at **Sl.No.1** shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as **1.05 Kgs. /Kg.** content in the export item taking clue from **SION C-2005**.
- II. Quantity of import item at **Sl.No.2** (Unwrought Zinc) may be allowed as **80 MT**, taking clue from **SION C-566**.

RA concerned may take suitable consequential action accordingly.

Case No.	189 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00007998AM24
RA File Number	34AX04000453 AM24
Licence No and Date	3411004198/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM REVIW00008000AM24
RA File Number	34AX04000454 AM24
Licence No and Date	3411004197/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision: Sh. Prateek Mathur (Sr.Manager- New Business), & Sachin Agarwal Attended the Personal Hearing and Explained their case in detail before the Norms Committee. The committee considered the case as per the agenda and decided to refer the case for the comments of T.E. The case stands deferred.	

Case No.	192 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006236AM24
RA File Number	03AX04003210 AM24
Licence No and Date	0311027870/13/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 18.01.2024, as under: I. Quantity of export item at SI No.1 may also be specified as 3075 Nos. in addition to its weight. II. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 45.76 MT as 1.60 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	193 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006936AM24
RA File Number	07AX04001238 AM24
Licence No and Date	0711009743/21/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 12.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	194 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007253AM24
RA File Number	03AX04004023 AM24
Licence No and Date	0311029181/07/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 15.01.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	195 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007265AM24
RA File Number	03AX04003985 AM24
Licence No and Date	0311029189/07/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/49/2021-TSW dated 12.01.2024, as under: I. Import items at Sl.No. 1 & 2 shall be of relevant grade and size as contained/utilized in export items. II. Quantity of import item at Sl. No.1 may be allowed as 107467 Kgs. as 2.67 Kgs/ Kg. content in the export item at Sl.No.1 after taking 10% recovery from scrap. III. Quantity of import item at Sl. No.2 may be allowed as 107467 Kgs. as 2.67 Kgs/ Kg. content in the export item at Sl.No.2 after taking 10% recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	196 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007321AM24
RA File Number	03AX04004087 AM24
Licence No and Date	0311029259/11/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 10.01.2024, as under:

- I. Quantity of export item at **SI No.1** may also be specified as **564 Nos.** In additions to its weight.
- II. Import item at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as **25.312 MT as 1.60 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	197 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007435AM24
RA File Number	07AX04001490 AM24
Licence No and Date	0711009985/18/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 12.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	198 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007552AM24
RA File Number	05AX04003005 AM24

Licence No and Date	0511022865/22/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007675AM24
RA File Number	34AX04000740 AM24
Licence No and Date	3411004479/02/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 18.01.2024, as under: I. Quantity of import item seamless stainless steel Tubes/pipes (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly. RA concerned may take suitable consequential action accordingly.	

Case No.	200 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007806AM24
RA File Number	05AX04003201 AM24
Licence No and Date	0511023105/08/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007826AM24
RA File Number	13AX04000285 AM24
Licence No and Date	1311002481/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007835AM24
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	203 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007836AM24
RA File Number	02AX04000594 AM24
Licence No and Date	0211005704/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007837AM24
RA File Number	02AX04000582 AM24
Licence No and Date	0211005705/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007853AM24
RA File Number	52AX04000305 AM24

Licence No and Date	5211007004/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007870AM24
RA File Number	03AX04004578 AM24
Licence No and Date	0311030082/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision: Sh. Prateek Mathur (Sr.Manager- New Business), & Sachin Agarwal Attended the Personal Hearing and Explained their case in detail before the Norms Committee. The committee considered the case as per the agenda and decided to refer the case for the comments of T.E. The case stands deferred.	

Case No.	209 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation? III. What is the percentage of aluminum content in untreated aluminum alloy billets? The case stands deferred.	

Case No.	210 / NC/2/MEET/Jan/202324/19
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Case Status	Case Deferred
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007882AM24
RA File Number	31AX04000268 AM24
Licence No and Date	3111002969/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007895AM24
RA File Number	31AX04000276 AM24
Licence No and Date	3111002975/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007915AM24
RA File Number	03AX04004593 AM24
Licence No and Date	0311030119/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	216 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007942AM24
RA File Number	05AX04003159 AM24
Licence No and Date	0511023231/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24

Licence No and Date	0511023232/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007966AM24
RA File Number	03AX04004661 AM24
Licence No and Date	0311030176/15/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation? III. What is the percentage of aluminum content in untreated aluminum alloy billets? The case stands deferred.	

Case No.	220 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007967AM24
RA File Number	03AX04004663 AM24
Licence No and Date	0311030177/15/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation?
- III. What is the percentage of aluminum content in untreated aluminum alloy billets?

The case stands deferred.

Case No.	221 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007968AM24
RA File Number	03AX04004692 AM24
Licence No and Date	0311030178/15/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	222 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007976AM24
RA File Number	05AX04003283 AM24
Licence No and Date	0511023275/16/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of different sizes of couplings covered in the advance authorizations along with their blank weights of raw materials i.e. Seamless Pipe – Couplings stock required for each size of coupling.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	223 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007983AM24
RA File Number	03AX04004706 AM24
Licence No and Date	0311030214/16/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation?

III. What is the percentage of aluminum content in untreated aluminum alloy billets?

The case stands deferred.

Case No.	224 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007984AM24
RA File Number	03AX04004707 AM24
Licence No and Date	0311030215/16/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation? III. What is the percentage of aluminum content in untreated aluminum alloy billets? The case stands deferred.	

Case No.	225 / NC/2/MEET/Jan/202324/19
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007985AM24
RA File Number	03AX04004705 AM24
Licence No and Date	0311030218/16/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation?
- III. What is the percentage of aluminum content in untreated aluminum alloy billets?

The case stands deferred.

Case No.	226 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007986AM24
RA File Number	03AX04004708 AM24
Licence No and Date	0311030219/16/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation?
- III. What is the percentage of aluminum content in untreated aluminum alloy billets?

The case stands deferred.

Case No.	227 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00008016AM24
RA File Number	31AX04000285 AM24
Licence No and Date	3111003006/17/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	228 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00008031AM24
RA File Number	02AX04000607 AM24
Licence No and Date	0211005776/17/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	229 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00008033AM24
RA File Number	02AX04000608 AM24
Licence No and Date	0211005777/17/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	230 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00008038AM24
RA File Number	04AX04000909 AM24
Licence No and Date	0411006735/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00008044AM24
RA File Number	04AX04000897 AM24
Licence No and Date	0411006738/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	232 / NC/2/MEET/Jan/202324/19
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 19 and 30/01/2024
HQ File Number	HQRNORM APPLY 00008046AM24
RA File Number	04AX04000896 AM24
Licence No and Date	0411006740/18/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.